

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*

O.A.1308/95.

Dt. of Decision : 11-06-98.

1. B.Ramulu
2. M.Sambasiva Rao
3. Md. Kasim
4. R.Gopala Rao
5. Ch.Trinadha Rao
6. K.Venkanna
7. D.V.Ramana Rao
8. B.Parameswara Rao
9. R.Neelayya
10. P.Raja Rao
11. P.Satyam
12. K.Seetharamaiah
13. D.Lakshma Reddy
14. N.Rajaratnam
15. M.Satyanarayana
16. Y.V.Ramana
17. B.Ranga Rao
18. P.Narayana Rao
19. Ch.Chenchu
20. R.Appa Rao
21. T.Tata Rao
22. T.Suryanarayana
23. V.Appa Rao
24. H.Jagannayakulu

.. Applicants.

VS

1. The Union of India, Rep. by  
Secretary, Min. of Communications,  
Dept. of Telecommunications,  
New Delhi-110 001.
2. The Chief General Manager,  
Telecommunications,  
Door Schchar Bhavan,  
Hyderabad-500 001.
3. The Area General Manager,  
Telecommunications,  
Visakhapatnam-1.

.. Respondents.

Counsel for the applicants : Mr.B.S.A.Satyanarayana

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

*Jc*

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.))

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Heard Mr.B.S.A.Satyanarayana, learned counsel for the applicants and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. There are 24 applicants in this OA. They were all working as Cable Splicers. Subsequently they are redesignated as Phone Mechanic under the restructuring <sup>of Posts</sup> <sub>under the respondents</sub> <sup>- made</sup> organisation. Their prayer is same as prayer in OA.1307/95, which was disposed of to-day.

3. The contention raised <sup>in this case</sup> same as the contention raised in the OA.1307/95. Hence, it is not necessary for us to go into the merits of this case and we feel that the direction given in that OA will hold good in this OA also. Hence the following directions are given:-

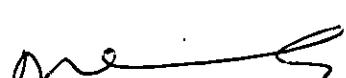
(a) R-1 may consider the feasibility of promoting the applicants as they have put in 5 years of service as Cable Splicers in the scale of pay of Rs.1320-2040/1400-2300/- <sup>after screening</sup>.

(b) As they are already working as Phone Mechanic for the last 5 years, the possibility of giving them the higher scale with retrospective effect may also be considered and a suitable reply be given to the applicants within a period of three months from the date of receipt of a copy of this order.

4. With the above direction the OA is disposed of. No costs

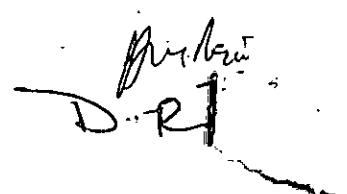
  
(B.S.JAI PARAMESHWAR)  
MEMBER(JUDL.)

11.6.98

  
(R. RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 11th June, 1998.  
(Dictated in the Open Court)

spr

  
D.R.

OA.1308/95

Copy to:-

1. The Secretary, Ministry of Communications, Deptt. of Telecommunications, New Delhi.
2. The Chief General Manager, Telecommunications, Doord Sanchar Bhawan, Hyderabad.
3. The Area General Manager, Telecommunications, Visakhapatnam.
4. One copy to Mr. BSA.Satyana Rayana, Advocate, CAT., Hyd.
5. One copy to Mr. V.Rajeswara Rao, Addl. CGSC., CAT., Hyd.
6. One copy to BSJP M(J), CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate copy.

srr

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(D)

II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. DAI PARAMESHWAR :  
M (D)

DATED: 11/6/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

O.A.NO. 1308/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण / DESPATCH

22 JUN 1998 N.H.S.

हैदराबाद न्यायपीठ  
HYDERABAD BENCH